

ITEM NO.25

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and permission to file additional documents and stay and office report)

Date : 08/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Ms. Liz Mathew, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned Counsel for the petitioner shall file the proof of dasti service of notice already issued to the sole respondent within a period of four weeks, failing which appropriate orders shall follow.

List on 17.03.2015.

(M K HANJURA)
Registrar

PS